

[Shri Bibudhendra Misra]

I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Annual Report of the National Newsprint and Paper Mills Limited, Napanagar for the year 1964-65 along with audited accounts and comments of the Comptroller and Auditor General thereon.
- (ii) Review by the Government on the working of the above company.

[Placed in Library. See No. LT-5488/66].

NOTIFICATIONS UNDER THE COIR INDUSTRY ACT, ETC.

The Deputy Minister in the Ministry of Commerce (Shri Shafi Quareshi): Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table:—

- (1) A copy of the Coir Industry (Registration and Licensing) Fourth Amendment Rules, 1965, published in Notification No. G.S.R. 1795 in Gazette of India dated the 4th December, 1965, under sub-section (3) of section 26 of the Coir Industry Act, 1953. [Placed in Library. See No. LT-5478/66].
- (2) A copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

- (i) The Export of Cast Iron Soil Pipes (Inspection Rules, 1965, published in Notification No. S.O. 2426 in Gazette of India dated the 2nd August, 1965.
- (ii) The Export of Zip Fasteners (Inspection) Rules, 1965, published in Notification No. S.O. 2692 in Gazette of

India dated the 24th August, 1965.

- (iii) The Export of Enamelwares (Inspection) Rules, 1965, published in Notification No. S.O. 2696 in Gazette of India dated the 25th August, 1965.
- (iv) The Export of Light Engineering Products (Inspection) Rules, 1965, published in Notification No. S.O. 3031 in Gazette of India dated the 20th September, 1965.
- (v) The Export of Steel and Steel Products (Inspection) Rules, 1965, published in Notification No. S.O. 3096 in Gazette of India dated the 28th September, 1965.
- (vi) The Export (Quality Control and Inspection) Amendment Rules, 1965, published in Notification No. S.O. 3100 in Gazette of India dated the 29th September, 1965.
- (vii) The Export of Minerals and Ores (Inspection) Rules, 1965, published in Notification No. S.O. 3151 in Gazette of India dated the 30th September, 1965.
- (viii) The Export of Manganese Ore and Iron Ore (Inspection) Rules, 1965, published in Notification No. S.O. 3153 in Gazette of India dated the 30th September, 1965.
- (ix) The Export of Cast Iron Soil Pipes (Inspection) Amendment Rules, 1963, published in Notification No. S.O. 3406 in Gazette of India dated the 28th October, 1965.
- (x) The Export of De-oiled Rice Bran (Quality Control and Inspection) Rules, 1963, published in Notification No. S.O. 3607 in Gazette of India dated the 16th November, 1965.

(xi) The Export of Frog Legs (Inspection) Rules, 1965, published in Notification No. S.O. 3707 in Gazette of India dated the 25th November, 1965.

(xii) The Export of Safety Glass (Inspection) Rules, 1965, published in Notification No. S.O. 3783 in Gazette of India dated the 7th December, 1965.

(xiii) The Export of Coir Products (Inspection) Amendment Rules, 1965, published in Notification No. S.O. 3920 in Gazette of India dated the 16th December, 1965.

(xiv) The Export of Minerals and Ores-Group I (Inspection) Rules, 1965, published in Notification No. S.O. 3977 in Gazette of India dated the 20th December, 1965.

(xv) The Export of Minerals and Ores-Group II (Inspection) Rules, 1965, published in Notification No. S.O. 3980 in Gazette of India dated the 20th December, 1965.

[Placed in Library. See No. LT-5489/66].

3. A copy of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(i) S.O. 3809 published in the Gazette of India dated the 11th December, 1965, repealing the Cotton Textiles (Production by Handloom) Control Order, 1956.

(ii) The Jute (Licensing and Control) Amendment Order, 1965, published in Notification No. S.O. 3915 in the Gazette of India dated the 14th December, 1965.

(iii) S.O. 23 published in the Gazette of India dated the 1st January, 1966.

[Placed in Library. See No. LT-5470/66].

ANNUAL REPORT OF THE LIFE INSURANCE CORPORATION OF INDIA, ETC.

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): I beg to lay on the Table:

1. A copy each of the following Reports under section 29 of the Life Insurance Corporation Act, 1956:—

(i) Annual Report of the Life Insurance Corporation of India for the year ended the 31st March, 1965, along with Audited Accounts. [Placed in Library. See No. LT-5471/66].

(ii) Fifth Valuation Report of the Life Insurance Corporation of India as at 31st March, 1965. [Placed in Library. See No. LT-5472/66].

2. A copy of the Emergency Risks (Goods) Insurance (Sixth Amendment) Scheme, 1965, published in Notification No. S.O. 3984 in Gazette of India dated the 24th December, 1965, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962. [Placed in Library. See No. LT-5473/66].

3. A copy of the Emergency Risks (Factories) Insurance (Sixth Amendment) Scheme 1965, published in Notification No. S.O. 3985 in Gazette of India dated the 24th December, 1965, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962. [Placed in Library. See No. LT-5474/66].

REPORT OF THE INDIAN DELEGATION TO THE 18TH SESSION OF THE W.H.O. REGIONAL COMMITTEE

The Minister of Health (Dr. Sushila Nayar): I beg to lay on the Table a copy of the Report of the Indian Delegation to the 18th Session of the